

Central Administrative Tribunal  
Jaipur Bench, JAIPUR  
OA No.173/2011

This the 5th day of May, 2011

**Hon'ble Shri Justice K.S. Rathore, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

S.A.S. (A&E) Association, Officer of the Principal Accounts General (A&E), Rajasthan, Jaipur through its General Secretary , R.C. Prarasar R/o 31, Vivek Vihar Jagatpura, Jaipur. -302025

...Applicant

(By Advocate: Shri Anil Kumar Garg )

**- VERSUS -**

1. Union of India through its Secretary, Ministry of Finance, Deptt. Of Expenditure, New Delhi & Ors.

.....Respondents

**ORDER (ORAL)**

The short controversy involved in this case is that as the applicants are working on adhoc basis on the post of Asstt. Accounts Officers (Adhoc) and as per Annexure A-1 dated 30.01.2011, they are not being permitted to appear in the forthcoming Incentive Examination to be held in the month of August, 2011. The SAS (A& E) Association represented the case of such ad-hoc A.A.Os on behalf of the Association's President by passing resolution on 7.4.2011 and its General Secretary, R.C. Prarasar has already submitted representation on behalf of Association on 8.3.2011(Annexure A-2) before the respondents, which is pending consideration.

2. In view of the above, in the interest of justice, we deem it proper to direct the respondents to decide the representation of the applicant as well as S.A.S.(A&E) Association within a period of two months from the date of receipt of a copy of this order and communicate the decision so taken to the S.A.S(A&E) Association as well as the applicant.

The present OA stands disposed of accordingly. No order as to costs.

*Anil Kumar*  
**(Anil Kumar)**  
**Member (Administrative)**

*K.S.Rathore*  
**(Justice K.S.Rathore)**  
**Member (Judicial)**